

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

111. I.A. 362/2022 IN C.P.(IB)-381(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.05.2024**

NAME OF THE PARTIES: IDBI Bank Limited

V/s.

Cyclo Transmissions Limited

Appearance

For Applicant: Adv. Viraj Parikh a/w Mr. Saurabh Pandya

For Respondent/ Contemnor: Mr. Anand Shankar Jha, Mr. Arpit

Gupta, Mr. Sachin Mintri, Mr. Rachit Khamparia, Mr. Abhilekh Tiwari -
Advocates for the Respondent in (I.A. 362/2022).

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Despite order dated 19.04.2024 directing Respondent/alleged Contemnor to remain present on the next date of hearing, the Respondent is not present. At this stage, we are informed that Respondent is present through VC, but his camera is not switched on and he expresses his inability to switch on camera.

We direct to Respondent/alleged contemnor to be present physically on the next date of hearing. List on **09.05.2024 at 2:30 PM.**

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

Sd/-

LAKSHMI GURUNG
Member (Judicial)

//NSW//